

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2668  
ANSWERED ON:04.12.2007  
NAXAL AFFECTED DISTRICTS IN ORISSA  
Nayak Shri Ananta;Satpathy Shri Tathagata

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware of the increasing Maoist activities in Orissa and particularly in the scheduled districts;
- (b) if so, the reasons therefor;
- (c) whether the Government of Orissa has demanded more districts in the State to be declared as Naxal affected;
- (d) if so, the details thereof alongwith the names of districts which have been declared as Naxal affected so far; and
- (e) the steps taken to curb such activities?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (e): As per information available, in Orissa, the number of incidents of naxalite violence and the number of resultant casualties during 2007, upto 31.10.2007, were 63 and 16, respectively, as against 36 and 8, respectively, during the corresponding period in 2006.

Presently, 9 districts of Orissa are included under the Security Related Expenditure scheme, in which security-related expenditure is reimbursed to State Governments. Government of Orissa's request to include some more districts under this scheme has been received. Districts are included under the Security Related Expenditure scheme after a due process of consideration and approval, having regard to the intensity and duration of naxal violence, the organizational consolidation attained by various naxal outfits, the presence and strength of armed dalams, the spread of active mass front organizations that lend constant and effective support in terms of logistics and safe refuge to the armed cadres and the extent of pro- active measures initiated by the police / administration to counter the naxal activities. Government of Orissa's request is being considered in the light of the prescribed guidelines. While every effort would be made to expedite the decision, no definite time-frame can be indicated therefor.

Law and order being a State subject, concerned State Governments undertake necessary action to deal with naxalite activities. The Central Government supplements the efforts and resources of the State Governments by various means, which include deployment of Central paramilitary forces to assist the State police forces, sanctioning of India Reserve battalions to the States, assistance for strengthening of the State police and intelligence agencies, reimbursement of security-related expenditure, assistance in training of State police forces, sharing of intelligence, bringing about inter-State coordination and assistance in development works.

4 battalions of Central paramilitary forces are currently deployed on anti-naxalite duties in Orissa to assist the State police forces. 3 India Reserve battalions have been sanctioned to Orissa. Assistance under the Backward Regions Grant Fund is being provided for 19 districts of Orissa. A special allocation of Rs. 250 crore per annum is also being made for Koraput-Bolangir-Kalahandi (KBK) region of Orissa under the Rashtriya Sam Vikas Yojana.